

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 469**

TO BE ANSWERED ON THE 19th DECEMBER, 2017 /AGRAHAYANA 28, 1939 (SAKA)

WAIVING OF DEPLOYMENT CHARGES

469. SHRIMATI PRATYUSHA RAJESHWARI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State Government of Odisha has requested for waiving of charges towards deployment of CRPF in the State for anti-Naxal operation;**
- (b) if so, the details thereof and the response of the Government thereto; and**
- (c) the time by which the said request is likely to be approved?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (c): A request was received from Govt. of Odisha requesting for a complete waiver of charges towards deployment of the Central Forces in Odisha for tackling Left Wing Extremism. The request of the State Government of Odisha was examined and the State Government has been informed that as per extent policy of the Government, all States, except the few special category States viz; North Eastern States, Jammu & Kashmir and Himachal Pradesh, are required to bear full charges for deployment of Central Armed Police Forces (CAPFs) in their States. Since Central Government is incurring huge expenditure on deployment of CAPFs in the States and due to overall constraint of resources, it is not feasible to exempt the State Government from payment of deployment charges.